PATENT AGENT EXAMINATION, 2022 [Under Section 126 of the Patents Act, 1970]

Paper I

TIME: 10.30 a.m. to 12.30 p.m. (Two Hrs.)

Max. Marks: 100

Instructions:

1. This paper consists of 3 parts-Part A (60 marks), Part B (10marks) & Part C (30 marks).

2. ALL questions are compulsory.

- 3. Candidates should read the questions very carefully before answering.
- 4. No clarification will be provided during the course of the examination on any technical/legal matter.

5. There is no negative marking.

6. All references to "Act" and "Rules" may be read as The Patents Act, 1970 and The Patent Rules, 2003 respectively, as amended until now and their related applications.

Part A

Part A comprises of 60 marks and consists of 30 multiple choice questions with one option correct of 2 marks each.

- (1) Nile Inc. is a global e-commerce major with operations in multiple countries. Nile had filed a patent application in Korea on 01.06.2020. Subsequently, Nile filed a patent application for the same invention in Canada on 01.05.2021, claiming priority of the Korean application. Finally, Nile filed a convention application in India on 01.11.2021, claiming priority of the Canadian application. The Korean application was published on 02.12.2021. Which of the following statement is true?
 - (a) Nile is entitled to claim the priority of the Canadian application. The claims of the Indian application are not anticipated by publication of Korean application
 - (b) Nile is entitled to claim the priority of the Canadian application. The claims of the Indian application are anticipated by publication of Korean application
 - (c) Nile is not entitled to claim the priority of the Canadian application. The claims of the Indian application are not anticipated by the publication of Korean application
 - (d) Nile is not entitled to claim the priority of the Canadian application. The claims of the Indian application are anticipated by the publication of Korean application
- (2) Your client, IP India Inc wishes to file a PCT application claiming priority from an application that they are going to file in India. If they wishes to utilise the time limits available under PCT to the fullest extent, how will you organise the following items related to his PCT application in most likely chronological order?
 - (1) Filing of PCT international application
 - (2) Filing of Priority application in India
 - (3) PCT international publication
 - (4) Grant of patent in a designated country
 - (5) PCT national phase entry in designated country

(a) 2, 5, 1, 3,4 (b) 2, 1, 3, 5, 4

(c) 1, 2, 3, 4, 5

(d) 2, 1, 5, 3, 4

- (3) Which of the following is NOT a ground of pre-grant opposition u/s 25 (1),
 - (a) that applicant has failed to disclose to the Controller the information required by section 8
 - (b) that the subject of any claim of the complete specification is not an invention
 - (c) that the claims of the complete specification is not clear
 - (d) that the invention so far as claimed in any claim of the complete specification is anticipated
- (4) Which of the following is NOT a requirement of the complete specification under Section 10 of the Act.

is to be perform	ed	vention and its operati the scope of the invent				
	inventors that the in	formation given in the				
(5) An application fo which the patent cea		psed patent may be f	iled within	from the date on		
(a) 18 months	(b) 12 months	(c) 6 months	(d) 9 mor	nths		
(6) Which section of interest.	Patents Act empowe	ers central governme	nt to revoke a pa	tent in public		
(a) 25	(b) 57	(c) 66	(d) 84			
(7) Patent office is es	tablished under whi	ch section of the Act (c) 138	(d) 74			
satisfied (b) The patentee is (c) The patented in	e requirements of the s a company which havention is not availa	public with respect to	the patented inver	ntion have not been		
(9) Which of the follo by an educational ins (a) 1000 (c) 4000)	n for patent filed		
(10) Prarthi is an inv appear in the patent (a) Form 7 (c) Form 8			<u>ń 15 ·</u>	f her name has to		
(11) Ms. LakshmiPri of the inventions are help her to Match Li List 1 1. Section 3(1)	e not patentable in st 1 with list 2 and s (a) Pres	accordance with Ind elect correct code List 2 entation of an informa	ian Patents Act.			
3. Section 3(n) 4. Section 3(o)	The state of the s					
Codes (a) 1d, 2c, 3a, 4	b, (b) la, 2b,	3c, 4d (c) 1c, 2	a, 3b, 4d (d) 1b, 2c, 3d, 4a		
(12) Time limit under Rule 130(2), within which an application for setting aside an ex parte Order passed by the Controller shall be from the date of communication of the Order						
(a) One month (c) three months	5	(b) four months (d) none of the a	bove			
(13) Antony owns a has filed a provisio	small workshop in mal specification o	Mangalore. He has i n 01.06.2021. As th	nvented a new c ne time limit fo	oconut grater. He		

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statute) advice to Antony?

specification is only a fortnight away, Antony realises that he needs 4 more months to complete his invention and file a complete specification. Which of the following is appropriate (as per

- (a) The time limit for filing complete specification can be extended by 4 months by filing form 4.
- (b) Antony can file the complete specification after 4 months along with a request to postdating of the application by 4 months.
- (c) Antony can allow this application to be abandoned by not filing complete specification and file new application after 4 months with complete specification
- (d) Antony can file a request for post dating the current application by 4 months immediately and file complete specification within 4 months

(14) CovidMed Ltd. wants to manufacture an anti-malaria drug in India solely for exporting to an Island nation. Accacia, a swedish MNC holds the patent for the drug in India. Which of the following is NOT a requirement to be met by CovidMed for obtaining a compulsory licence for the export of the drug to the Island nation?

- (a) that CovidMed has obtained a compulsory licence for the drug in the Island nation or by notification allowed the import
- (b) that CovidMed has obtained a compulsory licence in India under section 84
- (c) that the island nation do not have sufficient manufacturing facility in pharmaceutical sector
- (d) that the island nation is using the importation of the drug for addressing their public health problems

(15) A Danish citizen who is residing in India wishes to file first application at Denmark, whether

- (a) he has to take permission from Patent office India, before filing in Denmark.
- (b) he has to take permission from Danish Patent office, before filing in Denmark.
- (c) he has to take permission from Denmark embassy In India, before filing in Denmark.
- (d) he has to take permission from Indian embassy In Denmark, before filing in Denmark.

(16) Arrange the following items related to post-grant opposition in the most likely chronological order

- 1. Revocation of patent
- 2. Opposition board formation
- 3. Filing of post grant opposition
- 4. Grant of patent
- (a) 1, 3, 4, 2
- (b) 1, 2, 3, 4
- (c) 4, 3, 2, 1 (d) 1, 4, 2, 3

(17) Mr. Daivam would like to know times limits generally available to meet requirements in accordance with the Patents law. Match List 1 and List 2 and select correct answers

List 2 List 1

- Information and undertaking under section 8(1)
- (a) within 31 months
- Reply to First Examination report with extension
- (b) within 48 months

PCT national phase entry to India

(c) within 6 months

4. Request for Examination

(d) within 9 months

Codes

- (a) 1a, 2b, 3c, 4d
- (b) 1c, 2d, 3a, 4b
- (c) 1b, 2c, 3d, 4a
- (d) 1d, 2a, 3b, 4c

(18) Minimum age limit for a person to be mentioned as inventor in a patent application shall be

- (a) 18 years
- (b) 21 years
- (c) 14 years
- (d) None of the above

(19) Controller has which one of the following powers of a civil court:

- (a) Issue an order to arrest a person in case of infringement with the help of Police
- (b) Order of imprisonment to the defaulter.
- (c) Examine a person on oath and take evidence on oath
- (d) None of the above.

(20) Which of the following time limits can be extended by the controller on a petition filed u/r

- (a) time limit for putting the application in order for grant
- (b) time limit for filing the request for examination
- (c) time limit for paying national phase application in India
- (d) time limit for furnishing proof of right

(21) Radhamani, an IPR student wishes to know the important case laws on various provisions							
related			Match	List 1 and List 2 and sele			
9 3	List 1 . Compulsory license			List 2			
	Compulsory Section 3d	y license		(a) Novartis Ag vs. union of India(b) Bayers corporation vs. Natco Parma			
	Date of grai	nt of Pater	nt		Vs. TVS Motor company		
	Infringemei		It		cupta vs. Union of India		
Codes	mmgemer			(d) Dr. Shehalata C. O	rupta vs. Onion of fildia		
	1a, 2b, 3c	, 4d.					
(b) 1b, 2a, 3d, 4c							
(c)	1d, 2a, 3b,	4b					
(d)	1c, 2d, 3b,	, 4a					
(22)							
				negative right.			
Reason (R): Patentee has exclusive right to prevent third parties, who do not have his consent, from using his invention.							
Codes:	it, ii oili usi	ing ins inv	entioi	1.			
(a) Both (A) and (R) are true, and (R) is the correct explanation of (A).							
(b) Both (A) and (R) are true, but (R) is not the correct explanation of (A).							
(c)	(A) is true						
(d)	(A) is fals	se, but (R)	is true	•			
					on procedure (section 25(1)) under		
				ronological order			
	and the second s			on by way of representation			
	Publication						
				pre-grant representation			
4.]	Hearing bet	iore the co	mirone	I			
(a)1,	2, 3, 4	(b)2, 1,	3, 4	(c)4, 3, 1, 2 (d)2, 3, 4	1, 1		
(24) M. A	1.1.21 1	I I C1		D / - / - P - / - 1 - / 1			
					e is confused with the applicability		
		ovidea. Co	ouia y	ou please nelp nim to M	latch List 1 with list 2 and select		
correc	t coue.	List 1			Time 2		
1.	Dequest for		ion		List 2		
2.	a respirate and Parentality			mination	(a) Form 6		
4.							
Codes	1	2	3	4	(d) Form 18 A.		
(a)	(a)	(p)	(c)	(d)			
(b)	(c)	(d)	(b)	(a)			
(c)	(d)	(b)	(a)	(c)			
(d)	(b)	(c)	(d)	(a)			
(25) Assert	tion (A): A	pplicant o	loes no	ot have unconditional free	dom to file a divisional		
(25) Assertion (A): Applicant does not have unconditional freedom to file a divisional application							
Reason (R): A divisional application can be filed by applicant only when there is more than							
	ention in t				202		

- (c) A is true, but R is false
- (d) A is false; but R is false

- (26) You have filed an application for patent. Claim 1 of the specification recites features A,B,C and D of the invention. Claim 2 is a dependent claim reciting a feature E. Examination report cites document D1 for anticipation (lack of novelty) and has identified A, B and D in D1. Which of the following is most likely to be your response to the examination report?
 - (a) Amend claim 1 to add the feature E of claim 2 into claim 1 to render claim 1 novel.
 - (b) Withdraw application as it is likely to be refused.
 - (c) Retain claim 1 as such and point out to controller that D1 do not disclose feature E.
 - (d) Retain claim 1 as such and point out to controller that D1 do not disclose all features of claim 1
- (27) Patent shall not be granted before the expiry of _____ months from the date of publication of the application under Section 11A.
 - (a) 6 months
- (b) 8 months
- (c) 12 months
- (d) 9 months
- (28) A US citizen is a patentee in India; his patent rights are valid in
 - (a) India
- (b) USA
- (c) India and USA
- (d) All of the above
- (29) Meenakshi filed an application accompanied with a provisional specification. She filed a complete specification within 6 months. Claim 1 is partially disclosed in provisional application and partially disclosed in complete specification. The priority date of the claim shall be,
 - (a) Date of filing of the complete specification
 - (b) Date of filing of provisional specification
 - (c) Controller shall decide based on the disclosure of the specifications and the content of the claims
 - (d) As the subject matter of claims is partially disclosed, the priority date will be considered as between the date of filing of provisional and complete specification
- (30) Nirmala, an Indian scientist, working in NASA, files an International Patent application (PCT) with basic application in USA on 30th Jan 2010. She plans to file National Phase application in India, which of the following is correct:
 - (a) She has to file National Phase application within 31 months of the from the basic(USA) application filing date.
 - (b) She has to file National Phase application within 48 months of the from the basic(USA) application filing date
 - (c) She has to file National Phase application within 12 months of the from the basic(USA) application filing date.
 - (d) None of the above

PART B

Part B is of 10 marks and consists of 10 true/false type questions of 1 mark each. For each question, out of four options only one option is correct. Answer should be given as a, b, c or d as given herein below:

- a. Statement 1 is true, 2 is false
- b. Statement 1 is false, 2 is true
- c. Statement 1 and 2 both are false
- d. Statement 1 and 2 both are true
- (31) 1. A request for examination Under Section 11 B can be filed by the applicant or any interested person.
 - 2. If request for examination is filed by any interested person, then the first statement of objections (FER) is issued to the interested person who has filed the request for examination.
- (32) 1. An application for review of decision shall be filed in Form 24 within three months from the date of Communication of the Decision.
 - 2. An application for review of decision shall be filed in Form 23 within one month from the date of communication of the decision.

- (33) You have filed an application on behalf of an SME client. The distinguishing feature of the invention is a hinge made of aluminum. Controller has cited a prior art for anticipation which teaches all limitations of your claim 1, except that the hinge is taught to be made of any metals.
 - 1. The claims are anticipated. Even though aluminum is not specifically disclosed in the prior art, person skilled in the art readily recognize Aluminum as a metal.
 - 2. The claims are NOT anticipated. Even though Aluminum is readily recognized as a metal by a person skilled in the art, Aluminum has not been specifically disclosed in the prior art.
- (34) Gita and Sita are final year B-Tech students in the College of Engineering, Bhavnagar. They have assigned their invention to ABC Inc.
 - 1. Gita and Sita can sign the declaration of Inventors in form 1 and ABC can furnish it as proof of right.
 - 2. Gita and Sita can sign a deed of assignment transferring their rights to apply for patent to ABC and ABC can furnish the assignment deed as proof of right.
- (35) 1. A patent agent can appear for a hearing before the controller in proceedings related to a patent Application
 - 2. An Advocate, who is not a patent agent, can appear for a hearing before the controller in proceedings related to a patent application
- (36) 1. Renewal fees shall not be paid for the Patent of addition.
 - 2. Renewal fees shall not be paid for the Patent granted for Divisional application.
- (37) 1. Patent agents shall file all documents at Patent office only by electronic transmission duly authenticated, when acting on behalf of multinational companies.
 - 2. Patent agents may file physical copies of documents at Patent office, when acting on behalf of applicants who are natural persons
- (38) Gautam has filed an ordinary application for his invention, later on he came to know that he can file PCT international application within twelve months from the date of filing of Indian application. Claiming Indian Priority, he has filed a PCT application and he has filed the national phase application in India.
 - 1. Gautam shall make the request for examination for both the applications filed in India.
 - 2. Gautam shall make the request for examination only for one of the applications filed in India.
- (39) A company CoviCare Pharma, want to change its address of service and also wants to make voluntary technical amendment in the specification of same application. The above two statutory actions shall be completed by
 - 1. Filing two form 13
 - 2. Filing one Form 13 and one Form 6
- (40) Barbara, a US citizen, has been residing in India continuously for the past 2 years. She is a scientist at the global research center of an US automobile company in Bangalore. Barbara has invented a novel airbag release mechanism for which her employer wishes to apply for patent in USA. Her employer does not wish to file any patent application in India as their products are not sold here.
 - 1. Barbara and her employer can proceed with the US application without making any request for permission u/s 39 as she is a US citizen working with a US company.
 - 2. Barbara has to make a request for permission to apply for patent outside India u/s 39 before proceeding with the patent application in USA.

Part C

Part C is of 30 marks and consists of 10 multiple choice questions of 3 marks each with more than one options correct (atleast two options correct).

(41) An application for a patent shall be published under section 11-A except in cases where the application

- (a) in which secrecy direction is imposed under section 35.
- (b) has been abandoned under section 9(1).
- (c) has been withdrawn after the issuance of FER.
- (d) has been withdrawn three months prior to publication u/s 11-A.

(42) An application for patent has been filed along with filing fees of 1930 rupees. Which of the following could be true about the said application?

- (a) Application is filed by a startup
- (b) Complete specification has 31 pages and 7 claims
- (c) Complete speculation has 24 pages and 11 claims
- (d) Application has been filed online

(43) Florina is a housewife. She has made modifications on the mopping device which has made her task much easy now. If she were to approach you for applying for a patent, which of the following would be your advice to her as her patent agent?

- (a) Florina's invention is not patentable as it is a modification of existing device.
- (b) Florina can file a request for expedited examination if she is the applicant for the invention
- (c) Florina, being a women applicant, is entitled to waiver of application fee
- (d) Florina can assign her right to apply for patent to home appliances MNC

(44) An applicant may file a request for expedited examination on the following grounds-

- (a) that India has been indicated as the competent International Searching Authority.
- (b) that the applicant is a startup
- (c) that the applicant is a small entity
- (d) that the applicant is a department of the Government

(45) Kavya is a teacher residing in Thrissur, Kerala. She wishes to file an application for patent in physical mode. Which of the following is correct means for her to pay the fee payable as per rule 7?

- (a) in cash at the appropriate patent office
- (b) in the form of DD drawn in favour of Controller General of Patents, payable at Mumbai.
- (c) in the form of DD drawn in favour of the head of office, Patent office payable at Chennai
- (d) in the form of DD drawn in favour of Controller of Patents, Payable at Chennai.

(46) The claim or claims of a complete specification shall relate to

- (a) a single invention.
- (b) a group of inventions linked so as to form a single inventive concept.
- (c) shall be clear and succinct.
- (d) shall be fairly based on the matter disclosed in the specification.

(47) In reliefs in suits for Patent infringement under section 108 of the Act-

- (a) Court may grant Injunction.
- (b) Court may grant either damages or an account of profits.
- (c) Court may order to arrest the infringer.
- (d) Court may order to forfeit or destroy the infringing goods.

(48) Who are the Persons entitled to apply for patents?

- (a) Any person claiming to be true and first inventor of the invention.
- (b) Any person being the assignee of the person claiming to be the true and first inventor in respect of the right to make such an application.
- (c) Any legal representative of any deceased person who immediately before his death was entitled to make such an application.
- (d) Importer of the invention.

(49) The patent application can be treated as withdrawn under which of the following circumstances?

- (a) In the case the applicant or any other interested person does not make a request for examination of the application for patent within the prescribed period as specified.
- (b) Under the condition that the applicant may at any time after filing the application but before the grant of patent withdraw the application by making a request in prescribed manner.
- (c) Response to first examination for the patent application is not filed within prescribed time.
- (d) Pre grant opposition has been filed for the patent application.
- (50) Aditya has filed two applications for patent with provisional specification. Which of the following conditions ought to be met, for the controller to allow Aditya to file one complete specification in respect of the two provisional specifications?
 - (a) Invention of the two provisional specifications is cognate or one is a modification of the other
 - (b) The complete specification shall be filed within 12 months from the date of filing of the last filed provisional specification.
 - (c) Inventors for both the application should be same.
 - (d) The complete specification shall be filed within 12 months from the date of filing of the first provisional application.

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